CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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O. A. No.060/1514/2017 Date of decision: 20.12.2017

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

HON'BLE MRS. P. GOPINATH, MEMBER (A).

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Bhag Singh son of Sh. Kartar Singh, age 68 years, Resident of Houe No.390/2, Sector41/A, Chandigarh. Group C.

... APPLICANT

VERSUS

- Union of India through Home Secretary, U.T. Secretariate, Sector-9,
 U.T. Chandigarh.
- 2. Chief Engineer, U.T. Secretariat, Sector-9, Chandigarh.
- 3. Superintendent Engineer, Elect. Circle, U.T. Secretariate, Sector-9, U.T. Chandigarh.
- 4. Executive Engineer, Electricity Department, Electricity Operation Division No.1, Sector-17, Chandigarh.
- 5. Jagjit Singh Mavi (JE-I), Retd. Resident of H. No.592, Ward No.7, Dr. Kalara Street, Kharar, District Mohali-140301.

... RESPONDENTS

PRESENT: Sh. Ajit Singh, counsel for the applicant.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Considering the fact that representation dated 17.03.2017 of the applicant for grant of same very relief as claimed in the present O.A. is pending unanswered with the respondents, we deem it appropriate at this stage to direct them to consider and decide the same at first instance by passing a reasoned and speaking order in accordance with law. Let the above exercise be carried out within a period of two

months from the date of receipt of a certified copy of this order.

Order so passed be duly communicated to the applicant.

- 2. Accordingly, the O.A. stands disposed of in limine.
- 3. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.

(P. GOPINATH) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 20.12.2017. Place: Chandigarh.

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